

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 2nd day of June, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 1534 of 2003

1. Rajeev Kumar S/O Shri Mushi Ram R/O Purani Jhoonsi (Sangam Vihar), Jhoonsi, Allahabad.
2. Shri Ram Raj Yadav S/O Shri Daladeen R/O Setuan Deeh, Phoolpur, Allahabad.
3. Akhtar Rasool Singh S/O Shri Sagiruddin R/O 178/A, Lookerganj, Allahabad.
4. Arun Kumar Singh S/O Amar Singh Yadav R/O B-45/28-B/92-A, Allahpur, Allahabad.
5. Raj Kumar Yadav S/O Shri Nanhe Lal Yadav R/O 453/304/48C, Indrapuri Naya Bairhana, Allahabad.
6. Santosh Kumar S/O Shri Sri Ram R/O 27-G, Chakdaud Nagar, Naini, Allahabad.
7. Mahendra Kumar Pal S/O Shri Amar Bahadur C/O Shri Shiv Vansh Singh, Dubrajpur, Naini, Allahabad.
8. Chandra Shekhar S/O Shri Om Prakash R/O Village & Post Office Dandi, Naini, Allahabad.
9. Uttam Singh S/O Shri Ram Murti R/O 66/97-C, Malakraj, Rambagh, Allahabad.
10. Krishna Raja Tiwari S/O Shri Awadhesh Narayan Tiwari R/O A.D.A. Naini, Allahabad.
11. Aditya Prasad S/O Shri Amar Singh R/O 845/28-B/92, Allahabad.
12. Abdul Salam S/O Shri Mohd. Haneef R/O Village Khojapur, P.O. Sikandara, Allahabad.
13. Vinod Kumar Yadav S/O Shri Ram Nath Yadav R/O Ram Sagar Chaka, Naini, Allahabad.
14. Sipendra Singh S/O Shri Ram Lakhan Singh R/O C.O.D., Chhiwanki, Allahabad.
15. Jayanta Kumar Gain S/O Shri Ravindra Nath Gain, R/O 205 K.L. Kydganj, Allahabad.

(Signature)

16. Narendra Kumar Yadav S/O Shri Rajpal Yadav R/O 9720, Gaya Suddinpur, Begam Sarai, Allahabad.
17. Ramesh Chand Yadav S/O Shri Chhotey Lal Yadav R/O 453/ 304/48-C, Indrapuri, Naya Bairahana, Allahabad.

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.....Applicants.

Counsel for applicants : Sri S.K. Mishra.

Versus

1. Union of India through Secretary, Ministry of Defence, South Block, New Delhi.
2. Director General, Ordnance Service, South Block, New Delhi.
3. Central Ordnance Depot Chhiwanki, Allahabad through its Commandant.
4. Commandant, Central Ordnance Depot, Chhiwanki, Allahabad.
5. Army Ordnance Core, Record Office, Sikandarabad.

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.....Respondents.

Counsel for respondents : Sri R. Sharma.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri V. Budhwar holding brief of Sri S.K. Mishra, learned counsel for applicant, Sri R. Sharma, learned counsel for respondents and also perused the pleadings.

2. The facts, giving rise to this case, are similar to those of Applicant Nos. 70/04 Manoj Kumar Yadav & others Vs. Union of India & others disposed of vide order dated 27.5.2004.

3. It is not disputed that the applicants had applied for the post of Store-Keeper/Messenger in pursuance of notification dated 18.9.2003. The test for the post of Messenger was held on 7.12.2003 while the test for the post of Store-Keeper was held on 1.2.2004. So far as the applicants 1 to 15 are concerned they had applied for the

(Signature)

post of Storekeeper, written test of which was held on 1.2.04 and they were permitted to appear in the written test vide interim order passed by the Tribunal. Sri R. Sharma, counsel for the respondents submits that their result will be declared on the basis of merit. So far as applicant Nos. 16 and 17 namely N.K. Yadav and R.C. Yadav are concerned, they could not participate in the test which was held on 7.12.2003 i.e. prior to passing of interim order by Tribunal. Counsel for the respondents, however, submits that the department will arrange for a separate test for these two candidates and other candidates similarly circumstanced by ignoring the defects in their application forms. In that view of the matter, the O.A. is finally disposed of with a direction to the respondents that the result of applicants 1 to 15 shall be declared on merits ignoring the defects, if any, in their application form and as applicant Nos. 16 and 17 are concerned, a separate written test shall be held and they shall be allowed to appear in the test along with other circumstanced candidates by ignoring their defects in the application form and their result shall be declared on the basis of merit.

4. For the above discussions, the O.A. is disposed of with no order as to costs.

Heer
A.M.

Raj
V.C.

Asthana/